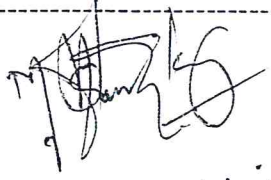



**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 03-09-2018.**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

APPLICATION NUMBER : MA/373/2018
PETITION NUMBER : CP/588/IB/2018
NAME OF THE PETITIONER(S) : MAHALINGAM SURESH KUMAR
NAME OF THE RESPONDENT(S) : CANARA BANK
UNDER SECTION : 17 OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1	M. Suresh Kumar	IRP	
2.	Shubharanjani Ananth	Counsel for Secured Creditor - Canara Bank.	

ORDER

IRP (Applicant) present. Counsel for Financial Creditor/2nd Respondent present. In this case, the IRP is directed to convene a meeting of the COC and is directed to submit its recommendations regarding the continuance of IRP or an appointment of another individual as RP among other items in the discussion of the meeting of the COC. The COC may also decide about the remuneration to be fixed for the IRP from the commencement of the CIRP proceedings. Both sides prayed for time for making further submissions in this regard. At their request, time is enlarged. **Put up on 19.09.2018.**

-sd-
(S VIJAYARAGHAVAN)
Member (Technical)

-sd-
(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)